



2026:AHC:44861

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - C No. - 2519 of 2026**

Rajaram

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|---------------------------|---|------------------------------|
| Counsel for Petitioner(s) | : | Raj Kumar Singh, Vipin Kumar |
| Counsel for Respondent(s) | : | C.S.C.                       |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

**Ref:- Civil Misc. Amendment Application No.3 of 2026**

1. The present amendment application supported by affidavit has been filed with the prayer to amend the Case No.T201715959061856 in place of Case No. T202715959061856.

2. In view of the averments made in the amendment application, the same is allowed and the petitioner is permitted to make necessary amendment during the course of the day.

**Ref:- Civil Misc. Correction Application No.2 of 2026**

1. In view of the amendment made in the prayer clause, the correction application is allowed and the order dated 11.02.2026 is corrected as follows:

2. In the fifth line of quotation of prayer in third paragraph of the aforesaid order "Case No. T202715959061856" be deleted and the same shall be read as "Case No. T201715959061856".

**(Prakash Padia,J.)**

**February 26, 2026**

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